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appropriate Government shall appoint in every establishment such percentage of vacancies not less than three per cent for persons or class of persons with disability of which one per cent each shall be reserved for persons suffering from - (i) blindness or low vision; (ii) hearing impairment; (iii) locomotor disability or cerebral palsy, in the posts identified for each disability. Even before the Act came into force, 3 per cent vacancies have been reserved for physically handicapped, 1 per cent each for the physical, hearing and orthopedically handicapped in Group C & D posts in Central Government and Public Sector Undertaking. Similar reservations have been given by some State Governments. Apart from this, age concession and relaxation in medical standards are also available to handicapped candidates.

- ii) 41 Special Employment Exchanges and 47 Special Cells for the handicapped persons have been set up exclusively to help the handicapped in getting gainful employment. Besides, the Normal Employment Exchange also help the handicapped persons in finding suitable employments.
- iii) Seventeen Vocational Rehabilitation Centres have been set up to assess the residual ability of the disabled, arrange their training and place them in employment.
- iv) Self-employment is promoted through the following:-
 - a) Allotment of vending stalls, kiosks and petty shops;
 - b) Loans from Nationalised Banks at nominal rates of interest under differential Rate of Interest Scheme;
 - c) Allotment of public telephone booths;
 - d) Reservation in distribution of petrol pumps, kerosene depots etc.
- (c) and (e) No data are available. Following are the handicapped persons on live Register in all the Employment Exchanges and their placements as per the information furnished by Ministry of Labour (DGE & T).

Year	No. of Handicapped persons on live register	Placements
1993	337602	4451
1994	340304	4485
1995	352743	3706

[English]

Edible Oils

434. SHRI NAND KUMAR SAI : SHRI PRAMOD MAHAJAN : DR. RAMKRISHNA KUSMARIA :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

- (a) whether country is producing the required quantity of edible oils;
- (b) if so, the total requirement, production and consumption of edible oils during 1994-95, 1995-96 and 1996-97 till date. State-wise;
- (c) the quantity of edible oils imported during the said period; and
- (d) the percentage population of the country consuming indigeneus edible oils State-wise ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) No, Sir.

(b) No authentic information about the State-wise requirement, production and consumption of edible oils is available. However, the demand and supply fo edible oils estimated on All India basis during the years 1994-95, 1995-96 and 1996-97 have been as under:

(In lakh MTs)

Year	Demand*	Supply (from domestic sources
1994-95	69.89	62.54
1995-96	72.54	65.50
1996-97	75.32	67.00**

- * Computed on the basis of economic parameters of the Planning Commission.
- ** Computed on the basis of Ministry of Agriculture's targeted figure of 230 lakh MTs of oilseeds production.
- (c) The quantity of total edible oils imported during the said period have been as under :

Year	Quantity in MTs
1994-95	3,16,772
1995-96	10,92,934
1996-97	8,47,269 (April Oct., 96)

Source: Ministry of Commerce

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There is no clear demarcation of the population who are consuming only indigenous edible oils in the country.

Development of Farmers

- 435. SHRIMATI VASUNDHARA RAJE: Will the Minister of FOOD be pleased to state :
- whether despite the green revolution and implementation of as many as eight five plans, eighty percent of Indian farmers remain as small or marginal farmers:
- if so, wether any policy/action plan and scheme have been or are being evolved to reverse this ratio;
 - if so, the broad features thereof;
- (d) the States where such plans schemes are being launched or proposed to be launched; and
- the details of benefits provided to the farmers under those schemes during the Eighth Five Year Plan, year-wise and State-wise ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA): (a) to (d) According to the Agricultural Census, 1990-91, small and marginal farmers accounted for 78% of operational holdings and 32% of operated area. A number of centrally sponsored schemes have been implemented under the Eighth Five Year Plans for development of agriculture which benefit all categories of farmers including small and marginal farmers. Selection of beneficiary farmers is done by the State Governments. They are advised through correspondence/meetings/discussions to given priority to small and marginal farmers while selecting the beneficiaries.

A list of Central/Centrally sponsored Schemes under which he assistance is provided to the State Governments for the benefits of the farmers is enclosed as Statement. The farmers benefited from these schemes both directly and indirectly. Hence it is difficult to quantify the benefits provided to the farmers under these Schemes during the Eighth Plan.

Statement

List of Important Schemes under which Assistance is provided to States

S.No.	Name of Schemes
1	2

- 1. Integrated Cereal Development programme Rice.
- Integrated Cereal Development programme Wheat. 2.
- Integrated Cereal Development programme Coarse 3. Cereals

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- Sustainable Development of Sugarcane based Cropping system
- Intensive Cotton Development Programme.
- 6. Special Jute Dev. Programme
- 7. National Pulses Development Project
- 8. Oilseeds Production Programme
- 9. Oil Palm Dev. Programme
- 10. Accelerated Maize Programme
- 11. National Watershed Development Project for Rainfed Areas
- 12. Balanced and Integrated use of Fertilisers
- 13. Development of Fertiliser use in Low Consumption & Rainted Areas
- 14. National Project on Development and use of Biofertilisers
- 15. Integrated Seed Dev. Scheme
- 16. National Programme for Varietal Development
- 17. Streamlining of certified Seeds production of important identified Vegetable Crops
- 18. Grants in Aid to State/UTs for Setting/Strengthening of State Bio-Control laboratories under Integrated Pest Management Centres
- 19. Grants in Aid to State/UTs for Setting/Strengthening of State Bio-Control laboratories under Implementation of Insecticides Act
- 20. Promotion of Agricultural Mechanisation
- 21. Strengthening Agricultural Extension
- 22. Exchange of farmers within the Country
- 23. Farmers Scientists Interaction
- 24. Women in Agriculture
- 25. State Land Use Board
- 26. Strengthening of State Soil Survey Organisation
- 27. Soil Conservation in the Catchments of River Valley **Projects**
- 28. Soil Conservation in the Catchments of Flood Prone Rivers
- 29. Reclamation of Alkali Soils
- 30. Watershed Development Project in Shifting Cultivation
- 31. Development of Beekeeping